

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

(THIS THE 24/8 DAY OF Aug/ 2011)

Hon'ble Dr.K.B.S.Rajan, member (J)
Hon'ble Mr.D.C.Lkha, Member (A)

Original Application No. 713 of 2006
(U/S 19, Administrative Tribunal Act, 1985

O.P.saxena (Retd) Assistant Land
Control Inspector, son of
Shri Shyam sunder Lal, resident
Of village and post Mahava,
District Khiri Lakhimpur, U.P.

..Applicant

Present for Applicant: ShriH.C.Shukla, Adv:

Versus

1. Union of India through the
General Manager,
Northern railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Moradabad.
3. Divisional Engineer (G)
Northern Railway,
Moradabad.
4. Divisional Superintending Engineer (C)
Northern Railway,
Moradabad.

..Respondents

Present for Respondents: Shri A.Tripathi, Adv:

b

ORDER

(Delivered by Hon'ble Dr.K.B.S.Rajan, Member (J)

The matter is now almost settled. The prayer of the applicant in this OA reads as under:-

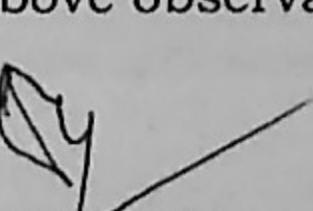
- (i) Issue an order or direction directing the respondents to make the refund of the amount deducted, giving him the benefit of increment due to him on 1st January, 2002 along with interest.
- (ii) Issue an order or direction directing the respondents to release the consequential benefits arising out of the settlement of deduction made, giving him the benefit of increment due to him on 1st January, 2002 along with interest.

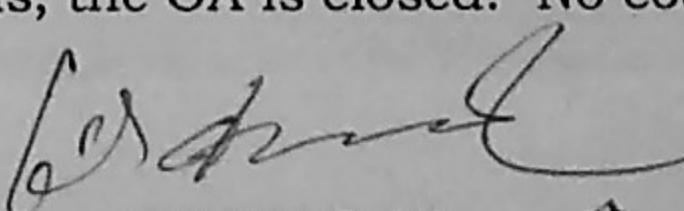
2. The respondents have, in para 13 of the counter stated as under:-

"The penalty of reduction of pay from Rs.6050/- to 5750/- has been quashed and pay of the applicant has been revised on its original status. The applicant has been paid and arrear of Rs.8145/- as a refund of recovery made from his slary as a result of quashing the punishment order. The pension of the applicant had already been given by revising his pay as such the relief which is claimed by the applicant in relief clause 1 for issuing the direction to the respondents directing him to make the refund of amount deducted giving him the benefit of increment due to him on 1st January 2002."

3. With the above, there must be no grievance. If there is any further grievance subsisting, the applicant could first make a representation to the respondent in regard to the same and if there is no satisfactory response, he may file a separate O.A.

4. With the above observations, the OA is closed. No costs.


MEMBER (A)


MEMBER (J)

/Uv/

काव्यलिय
मंडल रेल प्रबंधक
उ0रे0, मुरादाबाद
दि0- 22/3/07

विषय: सूचना अधिकार अधिनियम 2005 के अन्तर्गत दस्तावेज़

संदर्भ: आपका पत्र सं० - ३२-२१ फू० १३-२-०७

उक्त विषय एवं आपके संदर्भित पत्र के संबंध में अवगत कराया जाता है कि आपके द्वारा जो सूचना माँगा गया था, उससे संबंधित सूचना विभागीय सक्षम अधिकारी ने इस कार्यालय को जो सूचना प्रदान किया है, उससे आपको अवगत कराने हेतु संलग्न करके सूचनार्थ भेजी जा रही है।

संलग्नक-यथोक्त (०१ पेज)


मंडल सुरक्षा आयुक्त/जन सूचना अधिकारी
३०२०, मुरादाबाद